

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (PIL) No. 1663 of 2022  
Court on its own motion

Versus

State of Jharkhand ... .. Respondent

CORAM: HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the State: Mr. Rajiv Ranjan, Advocate General

Oral Order

02/Dated: 12.04.2022

It is being widely circulated in the various newspapers since yesterday regarding the mishap which has taken place at Trikut Hills (Deoghar) wherein several persons, who were riding the ropeway, got stranded and remained unattended due to the said disaster in which the roller of the ropeway either broke or the cables came out of the pulley causing death of several persons and several persons faced the agony due to this incident.

Learned Advocate General informs us that rescue operation is now almost complete and only 04 persons are still stranded to be evacuated from the place of mishap as per the report he has received at 10.00 a.m. today.

It is also reported in the newspapers that some technical institutions had warned about the technical flaws in the planning of this ropeway but it was not given any attention by the concerned and N.O.C. was granted by the concerned Department of the State for running the ropeway. This is a very serious matter which requires thorough investigation and enquiry. Learned Advocate General has informed that High Level Enquiry has already been ordered.

2.

However, let an affidavit to that extent be filed on behalf of the State both covering the reasons for this mishap as well as the rescue operation, *and the enquiry to be conducted.*

Put up this matter on 25.04.2022.

Let a copy of this order be circulated to the office of the learned Advocate General.

Sd/-  
(Dr. Ravi Ranjan, C.J.)

Sd/-  
(Sujit Narayan Prasad, J.)

True Copy

*H*  
Secretary/Sr. P.A.

12/4/2022

Manoj/VK

